

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:2131
ANSWERED ON:11.03.2013
NATIONAL DRIVING POLICY
Hussain Shri Syed Shahnawaz

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to formulate a National Driving Policy;
- (b) if so, the details thereof along with the salient features of the policy; and
- (c) the time by which the said policy is likely to be implemented throughout the country?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a)to(c) Sections 3 to 28 in Chapter II of the Motor Vehicles Act, 1988 (MV Act) contain detailed provisions regarding licensing of drivers of motor vehicles. Section 27 of the MV Act empowers the Central Government to make rules on matters specified in clauses (a) to (g) of the said Section 27. The Central Government made Central Motor Vehicles Rules, 1989 (CMVRs) in exercise of the powers conferred by various Sections of the MV Act. Rules 3 to 32 in Chapter II of CMVRs contain detailed provisions in regard to licensing of drivers, including driving test and driving schools and establishments. The learners' licences and driving licences are, however, issued by authorities of the States/UTs.

The Ministry of Road Transport & Highways granted assistance for setting up thirteen Driving Training Institutes in various States/UTs in the Tenth Five Year Plan for imparting induction training course for various categories of drivers and training to trainers. The Ministry also sanctioned eight Model Institutes of Driving Training & Research in the Eleventh Five year Plan with the objective of developing right attitudes towards driving responsibilities, instilling understanding of Traffic regulations and creating good habits amongst drivers.